

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 249/MP/2022

Subject : Petition for seeking direction to the Respondents to pay capacity charges and interest on delay in payment of capacity charges and energy charges in terms of PPA dated 13.3.1997.

Petition No. 250/MP/2022

Subject : Petition for reimbursement of finance and procurement costs and applicable interest as per the provisions of PPA.

Petition No. 251/MP/2022

Subject : Petition for reimbursement of bank guarantee commission (part of finance and procurement costs) as claimed vide supplementary bills bearing Nos. 003 dated 21.3.2011, 004 dated 27.3.2012, 005 dated 1.3.2013, 006 dated 14.3.2014 and 007 dated 11.3.2015 and consequently direct the Respondents 1 to 3, to reimburse an amount of Rs.30,07,901/- being their share of bill amount.

Petition No. 252/MP/2022

Subject : Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,4781- towards reimbursement of the minimum fuel off-take charges (imbalance charges, cost of ship or pay quantity, and cost of deficiency quantity of gas) as claimed by the Petitioner, which are part of monthly tariff bills.

Petitioner : Lanco Kondapalli Power Limited

Respondents : Andhra Pradesh Power Coordination Committee and 5 others

Date of Hearing : **18.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Puneet Yadav, Advocate, LKPL
Shri Vasu Dev, Advocate, LKPL
Ms. Aishwarya, Advocate, Andhra & Telangana Discoms
Shri Harsha, Advocate, Telangana Discoms

Record of Proceedings

At the outset, proxy counsel for Respondents Andhra and the Telangana Discoms requested an adjournment on the ground that the arguing counsel was not available. The learned counsel for the Petitioner, however, requested that the Commission may list the matter at an early date, as convenient to the Commission. Based on the consent of the parties, the hearing in the matter was adjourned.

2. These petitions shall be listed for hearing on **6.2.2025**. No adjournment will be entertained for any reason.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

